

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2803/2003

2

New Delhi this the 24th day of November, 2003

**Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)**  
**Hon'ble Shri S.A.Singh, Member (A)**

Const. Padam Singh,  
No. 3743 T (Now 4558),  
R/O 5th B. DAP,  
Kingsway Camp, New Delhi.

(By Advocate Dr.K.P.S.Dalal )

..Applicant

VERSUS

1. Union of India  
Through the Secretary,  
Ministry of Home, Govt. of India,  
New Delhi.
2. Hon'ble Lt.Governor,  
Through Secretary,  
5-Shamnath Marg, Delhi.
3. Commissioner of Police,  
Police Head Quarter, Indra Prastha.  
ITO, New Delhi.

. Respondents

O R D E R (ORAL)

**(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))**

Heard Dr.K.P.S.Dalal, learned counsel for  
the applicant.

2. Learned counsel submits that the applicant is aggrieved by the disciplinary authority's order dated 6.9.2002 imposing on him a penalty of forfeiture of two years approved service permanently entailing reduction in his pay from Rs.3200/- to Rs. 3050/- with immediate effect. Appeal filed against this order has been dismissed by the appellate authority who has stated that he finds no reason to interfere with the decision of the disciplinary authority by order dated 24.4.2003 (Annexure A.1).

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(3)

3. Learned counsel for the applicant has submitted that the aforesaid orders have not specified as to when the applicant would <sup>get</sup> ~~get~~ next increment, in accordance with the Rules for which he has submitted a representation on 9.10.2003 to the respondents (page 20 of the paper book). This OA has been filed just after a month on 17.11.2003 and is, therefore, somewhat pre-mature. However, learned counsel submits that he would be satisfied if a direction is given to the respondents to dispose of applicant's representation dated 9.10.2003 in accordance with law and Rules.

4. Noting the above facts and submissions of the learned counsel for the applicant, this OA is disposed of at the admission stage, without issuing notice to the respondents with the following direction:-

Respondents shall consider the aforesaid representation made by the applicant on 9.10.2003 and pass a detail, speaking and reasoned order, if not already done, within four months from the date of receipt of a copy of this order, with intimation to the applicant.

  
(S.A. Singh)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

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